

FORM NO. 59

[See rule 20]

Application for approval of issue of public companies under section 88(2)(xvi) of the Income-tax Act

1. Name and address of the public company
2. Date and place of formation/incorporation (enclose a copy of certificate of incorporation under Companies Act, 1956)
3. Nature of business being carried out by the company/number of years in this business
4. Net worth of the applicant (enclose a copy of the latest audited financial statement along with last three years audited balance sheet)
5. The total capital the applicant company proposes to raise through the present equity/debenture issue
6. The objects of the present equity/debenture issue
7. Whether the present equity/debenture issue conform to the definition of 'Infrastructure facility' as defined in clause (ca) of sub-section (12) of section 80-IA of the I.T. Act ? If so, give details
8. Details of the eligible issue of capital

	<i>Number</i>	<i>Face Value</i>	<i>Premium/ discount</i>
- Equity Shares			
- Preferential Shares			
- Debentures			

(Enclose SEBI's approval)
9. Nature and location of proposed infrastructure facility/power project (enclose clearance of the concerned authorities and agreement executed with the Government or Government bodies, if any)
10. Approximate year-wise investment required
11. Sources of proposed investment:
 - (i) Eligible issue of the capital
 - (ii) Other sources

--	--
12. Schedule of development of infrastructure facility/ power project
 - (a) Planned date of commencement of project
 - (b) Planned date of commencement of operation of the project
13. Accounting policies (furnish the description of significant accounting policies)
14. Details of management :
 - (a) Names of directors with their experience, qualifications and profession
 - (b) Names of the key personnel
 - (c) Organisational structure
 - (d) Board of directors of associate organisations, companies and their subsidiaries
15. Names and addresses of the bankers
16. Names and addresses of the auditors
17. Copy of the project report, if any.

I certify that the information furnished above is true to the best of my knowledge and belief.

Signatures of the authorised signatory

Note : The application form (in duplicate) should be sent to the Board by the public company along with the documents as mentioned in the application form.